

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.08(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.09.2016


NAME OF THE PARTIES: Mrs. Sarala Gobindram Luthria & Ors.

V/s.

M/s. Mysore Sungandhi Dhoop Factory Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	DR K.S. RAVI CHANDRAN KSR&Co	PCS for Petitioners	
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CHEYAN KAPADIA
COUNSEL a/w



M. NIKHILESH RAO and
ARINASH S. GAUTAMA i/b
INDUS LAW for R2 to 9

MR. PATEEK AT i/b. KEYSTONE
PARTNERS FOR R1



ORDER

C.P. No. 08/241-242/NCLT/MAH/2016

1. Ld. Counsels for Petitioner and Respondent are present.
2. Reply to the petition already filed by Respondent on 31.08.2016.

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3. Petitioner is seeking three weeks' time to file a rejoinder to the reply; which is granted.
4. Allegations and Counter-allegations have been made revolving around the petition filed ^{v/s} on 241/242 of Companies Act 2013, parties have also been heard on the issue ^{meets} of Board meeting stated to be convened on 02.09.2016. On due date consideration of the circumstances Court hereby directs the respondent to commence meeting on 06.09.2016 instead of 02.09.2016 and not to go beyond the contents of Agenda already circulated to the Board.
5. Respondent is also directed to handover a copy of accounts today by itself.
6. Next date for hearing is on 17.10.2016. Duly communicated to both the parties.
7. Comply with directions.

sd/-

Dated: 01.09.2016

Shri M.K. Shrawat
Member (Judicial)